

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**THURSDAY, THE SEVENTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 13212 OF 2017**

**Between:**

Dr. Sunki Karthik, S/o. Rajasekhar, aged about 27 years, R/o. 24-310, Ashok Road, Mancherial, Mancherial District (formerly Adilabad District), State of Telangana.

**...PETITIONER**

**AND**

1. The Medical Council of India, rep. by its Board of Governors, New Delhi.
2. Kaloji Narayana Rao University of Health, Sciences, rep. by its Registrar, Warangal District, State of Telangana.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ declaring that regulation No.9 (2) (i) (a) of the Medical Council of India Post-Graduate Medical Education Regulations, 2000 in so far it disqualifies the candidates with locomotory disability in excess of 70%, is arbitrary, irrational and violative of Article 14 of the Constitution of India and strike down the same to the extent that it allows the 3% reservation quota to candidates having disability of 50% to 70% only and consequently direct the respondents to consider and grant admission to the petitioner in Postgraduate medical course for the year 2017 in the reservation quota available so the candidates with locomotory disability of lower limbs and grant such other relief as it deems fit in the circumstances of the case.

**I.A. NO: 1 OF 2017(WPMP. NO: 16400 OF 2017)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the petitioner for admission into post-graduate medical course in M.D. (Medicine) or in a non-surgical branch under physically handicapped category by considering the petitioner to be eligible for such reservation and on the basis of his performance in the common entrance test, pending disposal of the writ petition

**Counsel for the Petitioner: Ms. VEDULA CHITRALEKHA FOR  
M/S BHARADWAJ ASSOCIATES**

**Counsel for the Respondent No.1: Ms. GORANTLA SRI RANGA PUJITHA, SC**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.13212 of 2017**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Ms. Vedula Chitralkha, learned counsel appears for M/s. Bhadradvaj Associates, learned counsel for the petitioner.

Ms. Gorantla Sri Ranga Pujitha, learned Standing Counsel for Medical Council of India appears for respondent No.1.

2. In this Writ Petition, the petitioner has assailed the validity of Regulation 9(2)(i)(a) of the Medical Council of India Post-Graduate Medical Education Regulations, 2000, insofar as it disqualifies the candidates with locomotory disability in excess of 70% *inter alia* on the ground that the same is violative of Article 14 of the Constitution of India. The petitioner further seeks a direction to the respondents to admit him in P.G. Medical Course for the year 2017 in the quota reserved for the candidates belonging to PWD Category.

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3. Learned counsel for the petitioner submits that the issue involved in this Writ Petition has been rendered academic as no effective relief can be granted to the petitioner at this point of time. However, the question with regard to validity of Regulation 9(2)(i)(a) of the Medical Council of India Post-Graduate Medical Education Regulations, 2000, is kept open to be agitated in an appropriate proceeding.

4. The Writ Petition is therefore dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

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**SD/- V. KAVITHA**  
**ASSISTANT REGISTRAR**

**SECTION OFFICER**

To,

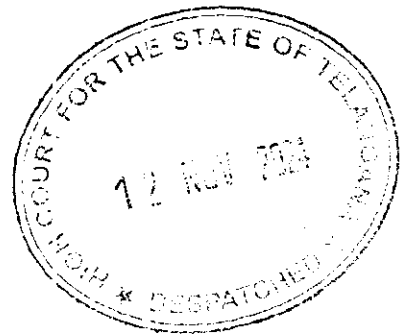
1. One CC to M/S. BHARADWAJ ASSOCIATES, Advocate [OPUC]
2. One CC to Ms. GORANTLA SRI RANGA PUJITHA, SC [OPUC]
3. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
4. Two CD Copies

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**HIGH COURT**

**DATED:17/10/2024**



**ORDER**

**WP.No.13212 of 2017**

**DISMISSING THE WRIT PETITION AS INF<sup>U</sup>FRUCTO<sup>U</sup>US  
WITHOUT COSTS**

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25/10/24*